



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Legislative Diploma
No. 2070 dated 15-4-1961
(Amendment) Bill, 2025**

(Bill No. 5 of 2025)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
FEBRUARY, 2025**

**The Goa Legislative Diploma No. 2070
dated 15-4-1961
(Amendment) Bill 2025**

(Bill No. 5 of 2025)

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BILL

5 *further to amend the Legislative Diploma
No. 2070 dated 15-4-1961, in its application to
the State of Goa.*

BE it enacted by the Legislative Assembly of
Goa in the Seventy-sixth Year of the Republic of
India as follows:—

10 **1. Short title and commencement.**— (1) This
Act may be called the Goa Legislative Diploma
No. 2070 dated 15-4-1961 (Amendment) Act, 2025.

(2) It shall come into force at once.

15 **2. Insertion of new article 31-A.**— After article
31 of the Legislative Diploma No. 2070 dated
15-4-1961, the following article shall be inserted,
namely:—

20 “Article 31-A.— (1) Notwithstanding anything
contained in this Code, the Goa Town and
Country Planning Act, 1974 (Goa Act 21 of 1975),
the Goa (Regulation of Land Development and
Building Construction) Act, 2008 (Goa Act 6 of
2008), the Goa Land Development and Building
Construction Regulations, 2010, the Goa
Municipalities Act, 1968 (Goa Act 7 of 1969), the
25 Goa Panchayat Raj Act, 1994 (Goa Act 14 of
1994), the City of Panaji Corporation Act, 2002

(Goa Act 1 of 2003) or any other relevant law for the time being in force, any land belonging to the Comunidade if granted for certain purpose either by way of sale or lease or emphyteusis or leave and license, shall not be used for any other purpose except for the purpose for which the land was so granted. 5

(2) If any such land granted by the Comunidade for certain purpose/use is put to any use other than for which it was granted, such land shall be reverted back to the concerned Comunidade in the manner hereinafter specified. 10

(3) The Administrator of Comunidade after ascertaining the position thereof issue a show cause notice, to the grantee/allottee and/or any other person found to be in possession of such land. The Administrator of Comunidade shall after considering the reply filed by the grantee/allottee and such person to the show cause notice and after hearing oral arguments, if any, pass an order of reversion of such land in favour of the Comunidade with approval of the Government. 15 20

(4) The Administrator of Comunidade, during the pendency of the proceedings before it shall pass an order restraining the change of use of such land for any purpose other than the purpose for which the land was so granted. On passing such order by the Administrator of Comunidade, no authority including Town and Country Planning Department, Planning and Development Authority, Municipal Council, Village Panchayat or City of Panaji Corporation shall issue any permission/clearance/approval/ No Objection Certificate for such land." 25 30 35

3. Repeal and Savings.— (1) The Goa Legislative Diploma No. 2070 dated 15-4-1961 (Amendment) Ordinance, 2024 (Ordinance No 5 of 2024) is hereby repealed.

5 (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Statement of Objects and Reasons

The Bill seeks to make provision for empowering the Administrator of Comunidade to revert a land to the Comunidade if it is used for a purpose other than for which it was granted, with the approval of the Government.

This Bill seeks to achieve above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation.

No delegated legislation is envisaged in this Bill.

Porvorim, Goa.
___ February, 2025

(Atanasio Monserrate)
Minister for Revenue

Assembly Hall
Porvorim, Goa
___ February, 2025

(Namrata Ulman)
Secretary to the
Legislative Assembly

